

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.410/MP/2019

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Koldam Hydro Electric Power Station.

Petitioner : NTPC Ltd

Respondents : UPPCL & ors.

Date of Hearing : **29.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri A.S. Pandey, NTPC

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the representative of the Petitioner made detailed oral submissions in the matter. He also submitted that the additional information sought by the Commission has been filed, after serving copy on the Respondents.
3. None appeared on behalf of the Respondents. Accordingly, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

